

National Company Law Tribunal

Allahabad Bench

CP NO. 135 / ALD / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE COMPANY: Ernest Shanon & Co. v/s Prism Industrial Complex Ltd. case
SECTION OF THE COMPANIES ACT/I & B CODE: 71(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<u>Rahul Chaudhary</u>	<u>Adv</u>	<u>Pet</u>	<u>Rahul</u>
<u>2.</u>				

CP NO.135/ALD/2017

Sh. Rahul Chaudhary, Advocate for the petitioner. The present case is filed as a fresh case under Section 71(10) of the Companies Act, 2013 seeking a direction from this Court to the respondent company to release the payments due under the fixed deposits.

Notice be issued to the respondents' company. Petitioner counsel is also at liberty to serve a spare copy of the petition to the counsel for the respondent company.

The matter be listed on 29th November, 2017.

Dated:13.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

sd/
H.P. Chaturvedi,
Member (Judicial)